

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

Original Application No. 332/00266/2021

Date of Order: This, the 27th day of September, 2021

HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)

Laxman Ram Gupta, aged about 62 years, S/o Late Shri Chandra Deep Ram, R/o-Lane No. 2, Plot No. 1, Bhaktinagar Colony, Pandeypur, Varanasi.

..APPLICANT

By Advocate: Shri Praveen Kumar.



VERSUS

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Senior Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow.

.....RESPONDENTS

By Advocate: Ms. Prayagmati Gupta.

O R D E R (ORAL)

At the outset, Shri Praveen Kumar, learned counsel for the applicant, submitted that this is a matter where the applicant has represented to the

respondents on 29.06.2020 with a reminder again on 10.11.2020 for grant of MACP and consequent revision of his pension. Applicant's counsel further submitted that the representation dated 29.06.2020, (Annexure No. A-8), still remains to be responded to and stated that he would be satisfied if a direction is given to the respondents to consider the same after affording the applicant an opportunity of a personal hearing to better explain his case and thereafter decide the matter by way of a reasoned and speaking order in accordance with law within a reasonable timeframe.



2. At this, Ms. Prayagmati Gupta, learned counsel for the respondents, submitted that if the representation in question is to be decided in the manner suggested, a period of at least three months would be necessary for the same.
3. Looking to the limited plea made by the learned counsel for the applicant, I deem it appropriate, without entering into the merits of the case, to dispose of this OA at the stage of admission itself with a direction to the respondents to consider the representation made to them by the applicant on 29.06.2020, (Annexure No. A-8), and after affording the applicant an opportunity of a personal hearing in order to better explain his case,

decide the same by way of a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order.

4. Original Application is disposed of accordingly.

5. There will be no order on costs.

**(A.MUKHOPADHAYA)
MEMBER (A)**

JNS

